

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No(s).118/2016

SHAYARA BANO

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

WITH

SMW(C) No.2/2015 (PIL-W)

W.P. (C) No.288/2016 (X)

W.P. (C) No.327/2016 (X)

W.P. (C) No.665/2016 (X)

W.P. (C) No.43/2017 (X)

Date : 22-08-2017 These matters were called on for pronouncements
of judgment today.

For Petitioner(s)/Applicant(s) :

UOI

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In WP(C) 118/2016

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In WP(C) 288/2016

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In WP(C)327/2016

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 Ms. Liz Mathew, AOR

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 Mr. V.K. Shukla, In person

UPON hearing the counsel the Court made the following
O R D E R

Hon'ble the Chief Justice of India pronounced a Reportable judgment and Hon'ble Mr. Justice S. Abdul Nazeer concurred with the view taken by the Hon'ble the Chief justice of India. All the writ petitions are disposed of in terms of the signed reportable judgment

Hon'ble Mr. Justice Kurian Joseph expressed his opinion by pronouncing a separate reportable judgment.

Hon'ble Mr. Justice Rohinton Fali Nariman pronounced a separate reportable judgment and Hon'ble Mr. Justice Uday Umesh Lalit concurred with the view expressed by Hon'ble Mr. Justice Rohinton Fali Nariman.

In view of the different opinions recorded, by a majority of 3:2 the practice of 'talaq-e-biddat' - triple talaq is set aside, in terms of three signed reportable judgments.

(Sarita Purohit)
Court Master

(Renuka Sadana)
Assistant Registrar

(Signed three reportable judgments are placed on the file)